

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1019 of 2019

IN THE MATTER OF:

Anubhav Aggarwal

.... Appellant

Vs

Bank of Baroda

.... Respondent

Present:

**For Appellant: Mr. Rajiv Ranjan, Senior Advocate with Mr.
Ritesh Khare, Mr. Rahul and Mr. Azeem.**

ORDER

01.10.2019 Learned Counsel for the Appellant submits that the Bank of Baroda is the sole 'Financial Creditor' and the Appellant intends to settle the claim.

However, as the Appeal is barred by limitation having been filed beyond 15 days of the prescribed period of 30 days for Appeal under Section 61(2) of the Insolvency and Bankruptcy Code, 2016 (for short the 'I&B Code'), this Appellate Tribunal has no jurisdiction to interfere with the impugned order dated 16th July, 2019. However, this order will not come in the way of the Appellant to move before the Adjudicating Authority under Section 12A of the I&B Code. The Appeal is dismissed with the aforesaid observations.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC